

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE AND INSURANCE)

NEW DELHI: THE 20th June, 1974.

NOTIFICATION
INCOME-TAX

No. 350 (F.No. 404/180/74-ITCC): In exercise of the powers conferred by sub-clause (iii) of clause (44) of Section 2 of the income-tax Act, 1961 (43 of 1961), the Central Government hereby authorises S/Shri A. Sreedhara Menon and K.K. Sulamarchan who are Gazetted Officers of the Central Government to exercise the powers of Tax Recovery Officers under the said Act.

2. The appointments of Shri A.L. Nyn made under Notification No. 177 (F.No. 404/245/72-ITCC) dated 8th September, 1972 and Shri B. Davibalan under Notification No. 201 (F.No. 404/173/73-ITCC) dated 15th June, 1973 are cancelled with effect from 20th June, 1974.

3. This Notification shall come into force with effect from 20th June, 1974.

(T.R. AGGARWAL)

DEPUTY SECRETARY TO THE GOVERNMENT OF INDIA.

The Manager,
Government of India Press,
New Delhi.

No. 350 (F.No. 404/180/74-ITCC)

Copy forwarded to:-

1. All Commissioners of Income-tax.
2. All Addl. Commissioners of Income-tax.
3. All Directors of Inspection.
4. The Director, I.S.(IT) Staff College, Nagpur.
5. The Comptroller & Auditor General of India, New Delhi (25 copies).
6. The Accountant General, Kerala, Trivandrum.
7. The Chief Secretary, Govt. of Kerala, Trivandrum.
8. Shri P.B. Venkatasubramanian, Joint Secretary and Legal Adviser, Ministry of Law, New Delhi.
9. All Sections/Officers in Board's office.
10. Bulletin Section (3 copies).
11. Guard File.

(T.R. AGGARWAL)

DEPUTY SECRETARY TO THE GOVERNMENT OF INDIA.

111.

No. 00/ITCC/708/227/ESP/74.